

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

30(ND)2016

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.05.2018**

**NAME OF THE COMPANY: Bhanvi Buildtech Pvt. Ltd. & Ors. V/s. M/s.
JSS Buildcon Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner: Mr. Krishnendu Datta & Mr. Kunal Sabharwar
Advocates.

Present for the Respondent: Mr. Rahul Malhotra, Advocate

ORDER

Arguments have been concluded on the application for maintainability filed by the respondents.

It is noticed that despite directions given to the petitioner vide order dated 6th April, 2018, they have failed to produce their register of investments. Learned counsel candidly admits that no such register is maintained by their. A short submissions be filed by both the parties.

For orders.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**